(c) The major air and water polluting industries in Kotah have been identified by the State pollution Control Board. Schemes for treatment of wastes have been drawn up and the State Board has issued guidelines as per which all new industries art to take a 'No Objection Certificate' from the State Board. Existing industries are required to obtain a consent order from the Board. Legal action is taken against industries who do not comply.

Progress of Light Combat Aircraft Project

1885. SHRI KAPIL VERMA: Will the Minister of DEFENCE be pleased to state:

- (a) what is the progress of light combat aircraft project to-date and by when it is expected to be ready; and
- (b) whether Government propose to raise the outlay on research and development programme to accelerate the progress of the project?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH): (a) The Feasibility Study of the LCA Project has been completed and Air Staff Requirements issued by Air Force after detailed discussions.. Project Definition phase is in hand. The LCA is expected to be inducted in the Air Force in the nineties.

(b) There is no proposal till date to revise the original cost.

Extradition Treaties with Canada and U.S.

1886. SHRI KAPIL VERMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what is the number of terrorists in Canada covered by the

extension of Canadian Act, of Extradition to India from Octobor 31; and

(b) whether Government propose to approach the United State also for a similar treaty?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) The ext nsion of Part II of the Canadian Extradition Act with rt-gard to India as of 31st October 1985 would enable the Government of India to seek the extradition of persons convicted or charged with offences in India committed after 31st October 1985, who are found to be in Canada.

(b) No, Sir. There is an Extradition Treaty between India and the United States of America.

प्रधान मंत्रियों के प्रशासकीय कार्यों के लिए हेलीकोपटर विमान किराए की बकाया राशि

1887. थीं सत्य प्रकाश मालबीय: वया प्रधान मंत्री यह बताने की ज्या करेंगे कि:

- (क) 16 जनवरी, 1966 से मार्च, 1977 और 13 जनवरी, 1980 से अब तक सरकारी कार्यों के अतिरिक्त प्रयोग के लिए विमान या हेलीकोप्टर के किरावें की किन-किन प्रधान मंत्रियों पर कितनी-कितनी धनराणि बकाया है; और
- (ख) उनकी वसूली के लिए सरकार ने ग्रव तक क्षमा कार्यवाही की है ?

रक्षा मृजुक्षंधान ग्राँर विकास विभाग में राज्य मंत्री (श्री ग्रहण सिंह): (क) ग्राँर (ख) 16 जनवरी, 1966 से मार्च, 1977 ग्राँर 13 जनवरी, 1980 से ग्रव तक कोई धनराशि वकाया नहीं है।

प्रधान मंत्री की विदेश याता पर व्यय

18 88. श्री हुक्तमदेव नारायण यादवः क्या विदेश संब्री यह बताने की कृषा करेंगे कि '

(क) जनवरी, 1985 से अक्टूबर, 1985 के बीच प्रधान मंत्री ने कितने देशों का दौरा किया ;